

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.607
IB-123/ND/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

M/s. Manoj Cables Limited

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Bheem Sain Jain

ORDER

Ld. Counsel for the Financial Creditor is present and submitted that in terms of the order dated 07.03.2024 they have served the Respondent and filed proof of service. Ld. Counsel for the Corporate Debtor appears and sought time to file reply. Reply be filed within a period of two weeks and thereafter, one week is given for filing rejoinder. List the matter on **07.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)